

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GREENLINE BUILDERS LIMITED

RELEVANT PARTICULARS	
1	Name of Corporate Debtor
2	Date of Incorporation of Corporate debtor
3	Authority Under which corporate debtor is incorporated /Registered
4	Corporate Identity Number /Limited Liability Identity of corporate debtor
5	Address of the registered office and principal office (if any) of corporate debtor
6	Insolvency Commencement date in respect of corporate debtor
7	Estimated Date of closure of insolvency resolution process
8	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional
9	Address and Email of the Interim Resolution Professional as registered with the Board
10	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9
11	Last Date of Submission of Claims
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)
14	(a) Relevant Forms and (b)Details of authorized representatives are available at:-
	Greenline Builders Limited 25 th April 2005 Registrar of Companies, New Delhi Under the Companies Act, 1956 CIN : U45201DL2005PLC135267 REGD. OFFICE: 106, Palco House, T/10, Main Patel Nagar, New Delhi - 110008 16 th December 2020 (Order downloaded from NCLT website on 19 th December 2020) 14 th June 2021 (180 th day from the date of commencement of Insolvency resolution process) Damodar Prasad Gupta Regn. No -IBBI/PA-002/IP-N00997/2020-2021/13223 First Floor, 14, Rani Jhansi Road, Near Jhandewalan Temple, New Delhi - 110055 Email:- sgsdel@gmail.com First Floor, 14, Rani Jhansi Road, Near Jhandewalan Temple, New Delhi - 110055 Email:- cirp.greenline@gmail.com 2 nd January 2021 Not Applicable Not Applicable (a)Web Link:- http://www.ibbi.gov.in/downloadform.html (b) At the address mentioned at Column No.10

Notice is hereby given that the National Company Law Tribunal, Bench-IV New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Greenline Builders Limited** 16th December 2020.

The creditors of **Greenline Builders Limited** are hereby called upon to submit their claims with proof, on or before **2nd January 2021** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



(Signature)

Damodar Prasad Gupta
Interim Resolution Professional
For Greenline Builders Limited

Place: New Delhi
Date: 21st December 2020